

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH  
AT HYDERABAD.

D.A.No.476/99.

Date of decision: 26-3-1999.

Between:

P.Venkatachalam. .. Applicant

And

1. General Manager, South Central Railway, Rail Vilayam, Secunderabad.
2. Deputy Chief Mechanical Engineer, Carriage Repair Shop, South Central Railway, Tirupathi Respondents.

Counsel for the Applicant: Sri K.Sudhakar Reddy.

Counsel for the Respondents: Sri C.V.Malla Reddy.

CORAM:

Hon'ble Sri R. Rangarajan, Member (A)

Hon'ble Sri B.S.Jai Parameshwar, Member (J)

JUDGMENT:

(by Hon'ble Sri R. Rangarajan, Member (A))

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Heard Sri Sudhakar Reddy for the applicant  
and Sri C.V.Malla Reddy for the Respondents.

*R*

*D*

The applicant submits that he is one of the family members of the land displaced persons, whose lands to an extent of 0.08 cents in S.No.848 B/1A were acquired for the purpose of establishment of Carriage Repair Shop by the Railway Authorities at Settipalli, Tirupathi, through Award No.4/83 dated 9.9.1983. That the said Award is enclosed as Annexure A-II P.10 to the O.A.

The applicant submitted an application for Group "D" post in response to the Employment Notification No.1/97 dated 12.12.1997. The applicant submits that he has not received any communication in response to his application.

This O.A., is filed to direct the respondents to consider the applicant herein for appointment to any post in Group "D" Category as LDP.

The respondents shall consider his application if it has already been received in response to the Notification dated 12.12.1997 in accordance with the rule and advise him suitably in due course.

With the above direction, the O.A., is disposed of at the admission stage itself. No costs.

*R. S. JAI PARAMESHWAR*  
(R. S. JAI PARAMESHWAR)  
Member (J)

*26-3-99*

*R. RANGARAJAN*  
(R. RANGARAJAN)  
Member (A)

Date: 26-3-1999.

Dictated in open Court.

*Amulya  
SACR*